

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 145/2017

RISHI MALHOTRA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 02-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

For Respondent(s) Mr. R Venkataramani, Attorney General for India
Mr. Tushar Mehta, Solicitor General
Mrs. Madhavi Divan, A.S.G.
Ms. Sonia Mathur, Sr. Adv.
Mr. Kanu Agrawal, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Mayank Pandey, Adv.
Mr. Anadh Venkataramani, Adv.
Mrs. Vijayalakshmi Venkataramani, Adv.
Mr. Vinayak Mehrotra, Adv.
Ms. Mansi Sood, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sonali Jain, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Raman Yadav, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr R Venkataramani, Attorney General for India, states that the Government is considering the appointment of a Committee to review the issues sought to be raised.
- 2 List the petition on a non-miscellaneous day, namely, on 25 July 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR